

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 451/Rules/DHC

Dated : 25.11.2010

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1996 (Act No.26 of 1966) and all other powers enabling it, and in accordance with the order dated 18.1.2010 of the Supreme Court in Civil Appeal No.1134-1135/2002 titled "State of Uttaranchal Vs. Shri Balwant Singh Chaufla", the Delhi High Court hereby makes the following Rules with respect to Practice & Procedure for the Exercise of Jurisdiction under Article 226/227 of the Constitution of India pertaining to Public Interest Litigation.

Part I

Preliminary

1. **Short Title:** These Rules may be called the 'Delhi High Court (Public Interest Litigation) Rules, 2010'.
2. **Commencement:** These Rules shall come into force from the date of their notification in the Delhi Gazette Extraordinary Part IV.
3. **Definitions:** In these rules, unless the context otherwise requires:
 - (a) "High Court" means High Court of Delhi.
 - (b) "Letter Petition" means an informal written communication, addressed to the High Court or Hon'ble the Chief Justice or any Hon'ble Judge of the High Court.
 - (c) "Public Interest Litigation" means a writ petition under Article 226 of the Constitution of India filed as a Public Interest Litigation or a Letter Petition which may be entertained as a Public Interest Litigation under these Rules.
 - (d) "Public Interest Litigation Cell" means a cell created by the Chief Justice for processing Letter Petitions to be placed before the Public Interest Litigation Committee.
 - (e) "Public Interest Litigation Committee" means the Committee consisting of at least two sitting Judges nominated by the Chief Justice.
 - (f) "State" means the State as defined under Article 12 of the Constitution of India.

- (g) “Deputy Registrar” means an officer appointed by the Delhi High Court to the post of Deputy Registrar under the Delhi High Court Establishment (Appointment and Conditions of Service) Rules, 1972.

Part II

Letter Petitions

4. **Public Interest Litigation Cell:** The Hon’ble Chief Justice of the High Court shall by an order constitute a Public Interest Litigation Cell in the High Court which shall be headed by an officer not below the rank of Deputy Registrar.

5. **Duty of the Public Interest Litigation Cell:** Letter Petitions shall be processed by the Public Interest Litigation Cell for being placed before the Public Interest Litigation Committee.

6. **Public Interest Litigation Bench:** Without prejudice to the powers of the Chief Justice to mark any matter to any Bench for hearing, the Chief Justice shall constitute a Public Interest Litigation Bench which, subject to any directions to the contrary, shall hear all matters of Public Interest Litigation.

7. **Guidelines for screening Letter Petitions:** Letter Petitions raising or alluding to matters of Public Interest shall be entertained as Letter Petitions and unless directed by the Public Interest Litigation Committee, Letter Petitions under the following categories shall not be entertained as Public Interest Litigation:

- (i) Landlord-Tenant disputes;
- (ii) Service matters and those pertaining to pension (not being family pension) and gratuity;
- (iii) Personal disputes between individuals.
- (iv) Disputes relating to contractual or statutory liabilities.
- (v) Matrimonial disputes.

8. **Processing, screening and listing of Letter Petitions as Public Interest Litigations before the Public Interest Litigation Committee:** (a) All Letter Petitions received in the Public Interest Litigations Cell, shall first be processed in the Public Interest Litigation Cell. However, neither any anonymous Letter Petition nor any such Petition from which the identity of the Letter Petitioner cannot be established or ascertained shall be entertained.

(b) Public Interest Litigation Committee, shall take such action, it may consider necessary, on the letter Petitions presented before it.

(c) Once a Letter Petition is approved to be entertained as a Public Interest Litigation Petition, the same shall be placed before the Public Interest Litigation Bench unless otherwise directed by the Chief Justice.

(d) The Public Interest Litigation Cell shall prepare a gist of the Letter Petition in English and the points of public concern raised in the Letter Petition, the replies, if any, received from any department, Addresses of the Government Departments/officials, who may be considered as the necessary or appropriate parties for the decision of the petition and send it for listing.

Part III

Filing of Public Interest Litigations

9. Instructions for filing Public Interest Litigations:

(i) A writ petition intended to be a Public Interest Litigation shall contain:-

(a) An inscription immediately below the number of the writ petition in the title, namely: 'In The Matter Of A Public Interest Litigation'.

(b) A specific averment in para 1 of the writ petition to the effect that the writ petitioner has no personal interest in the litigation and that the petition is not guided by self-gain or for gain of any other person/institution/body and that there is no motive other than of public interest in filing the writ petition.

(c) A specific averment in para 2 of the writ petition as to the source of knowledge of the facts alleged in the writ petition and the further inquiries/investigation made to determine the veracity of the same.

(d) A specific averment in para 3 of the writ petition specifying the class of persons for whose benefit the petition has been filed and as to how such persons are incapable of accessing the Courts themselves.

(e) A specific averment in para 4 of the writ petition of the persons/bodies/institutions likely to be affected by the orders sought in the writ petition and which/who shall be impleaded as respondents and a further averment that to the knowledge of the petitioner no other persons/bodies/institutions are likely to be affected by the orders sought in the writ petition.

(f) A specific averment in para 5 of the writ petition of the background of the petitioner with qualifications so far as it may be material to show the competence of the petitioner to espouse the cause. If the petitioner is an organization, the names and address of its office bearers and the nature of its activities shall also be stated. An averment shall also be made that the petitioner has the means to pay the costs, if any, imposed by the Court and on an undertaking to the Court in that respect.

(g) In para 6 of the writ petition, details of the representation(s) made to the authorities concerned for remedial actions and replies, if any, received thereto shall be set out precisely.

(h) If the petitioner has previously filed public interest litigation or preferred Letter Petitions, the details thereof would be set out in a tabular form giving the number of the writ petition, the status and outcome thereof.

(i) Pleadings in brief divided into paragraphs setting forth the cause which has given rise to the filing of the writ petition shall be pleaded followed by the grounds in support of the prayer, followed by the prayer clause in the last paragraph giving the precise prayer which the petitioner wants to be granted by the Court.

Proviso: Provided that if the petitioner is unable to provide information for any of the matters above there shall be a specific averment as to the reason why said information is not being provided.

(ii) Every Public Interest Litigation shall be accompanied by an affidavit as per Proforma 'A' annexed to these Rules.

Part IV

10. Inherent Power of the Court not affected. Nothing in these Rules shall be deemed to limit or otherwise affect the inherent power of the Court to make such orders as may be necessary for the ends of justice or to prevent abuse of the process of the Court, including the power to impose exemplary costs and/or to debar a petitioner or an Advocate to file Public Interest Litigation if found to be indulging in frivolous or motivated litigation.

PROFORMA-A

AFFIDAVIT

I _____ aged _____ years, s/o _____ r/o _____ do hereby solemnly affirm and declare as under:

1. That I am the petitioner above named OR I am _____ of the petitioner above named. The petitioner is a society / company having its registered office at _____ and I have vide resolution passed in the Meeting of the Board of Directors/ General Body/Executive Committee of the petitioner been authorised to institute and sign this petition.
2. I have filed the present petition as a Public Interest Litigation.
3. I have gone through the Delhi High Court (Public Interest Litigation) Rules, 2010 and do hereby affirm that the present Public Interest Litigation is in conformity thereof.
4. I/petitioner have/has no personal interest in the litigation and neither myself nor anybody in whom I am/petitioner is interested would in any manner benefit from the relief sought in the present litigation save as a member of the General Public. This petition is not guided by self-gain or gain of any person, institution, body and there is no motive other than of public interest in filing this petition.
5. I have done whatsoever inquiry/investigation which was in my power to do, to collect all data/material which was available and which was relevant for this court to entertain the present petition. I further confirm that I have not concealed in the present petition any data/material /information which may have enabled this court to form an opinion whether to entertain this petition or not and/or whether to grant any relief or not.

DEPONENT

IN VERIFICATION

BY ORDER OF THE COURT
Sd/-
(V.P. VAISH)
REGISTRAR GENERAL